

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Review Petition No.19 of 2015 in A.No. 108 of 2014 & IA No.360 of 2015

Dated: 08th December, 2015

Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. Munikrishnaiah, Technical Member

In the matter of:-

Power Company of Karnataka Ltd. & Ors. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Jain, ASG
Mr. D.L. Chidananda
Ms. Pallavi Shali
Mr. Akash Nagar

Counsel for the Respondent(s) :

ORDER

Two Review Petitions being Nos. 19 of 2015 & 22 of 2015 have been filed against the judgment passed by this Appellate Tribunal Appeal No. 108 of 2014. Vide our detailed order dated 12th October, 2015 passed in R.P. No. 22 of 2015, we deem it appropriate to admit the present Review Petition No. 19 of 2015 as well for hearing as the main judgment of this Appellate Tribunal is to be reviewed and the proprietary demands in such kinds of matter when one Review Petition has already been admitted, the other one should also be admitted.

Accordingly, issue notice of this Review Petition to the respondents returnable within three weeks from today. Mr. C.S. Vaidyanathan, learned Sr. Advocate accepts notice on behalf of the respondent M/s. Udupi Power Corporation Ltd.

Let notice be issued to the remaining respondents returnable within three weeks from today. Dasti service is permitted.

Objections, if any, be filed within four weeks' from today.

Post this Review Petition for hearing on **10th February, 2016.**

(T. Munikrishnaiah)
Technical Member

rkt

(Justice Surendra Kumar)
Judicial Member